

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 213 of 2019**

**IN THE MATTER OF:**

**SRS Shipping Pvt. Ltd.**

**...Appellant**

**Versus**

**Everup Battray India Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Aditya Sinha and Ms. Ankita Panikar, Advocates.**

**For Respondent: Ms. Uttara Babbar, Ms. Bhavana Duhoon and Ms. Manan Bansal, Advocates.**

**O R D E R**

**28.01.2020** Reply, in the form of objections filed by the Respondent, is taken on record. Learned counsel for the Appellant does not intend to file Rejoinder.

The Appeal is **Admitted**.

Process the Appeal 'for hearing' on **5<sup>th</sup> February, 2020**.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Vijai Pratap Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)